

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 859/2023

(Arising out of impugned final judgment and order dated 09-01-2023 in CRMABA No. 4369/2022 passed by the High Court of Judicature at Allahabad)

DEVENDRA KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.12374/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Crl) No. 945/2023 (II)

(IA No.13631/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Crl) No. 964/2023 (II)

(IA No.14029/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Gopal Sankaranayanan, Sr. Adv.
Mr. Malak Manish Bhatt, AOR
Ms. Neeha Nagpal, Adv.
Mr. Vishvendra Tomar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In the facts and circumstances of the matter, we are not inclined to interfere with the impugned orders. The special leave petitions are, accordingly, dismissed.

However, we grant two weeks' time to enable the petitioners to surrender and apply for regular bail.

On such application(s) being filed, it will be considered expeditiously, in accordance with law, without being influenced by the observations made in the order(s) impugned herein.

Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)